

ITEM NO.1501  
(For Judgment)

Court 3 (Video Conferencing)

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1730/2015

PARDESHI RAM

Appellant(s)

VERSUS

STATE OF M.P.(NOW CHHATTISGARH)

Respondent(s)

(FOR DISPOSAL [ HEARD BY HON. HEMANT GUPTA AND HON. S.RAVINDRA  
BHAT, JJ. ]

IA No. 128864/2020 - DISCHARGE OF ADVOCATE ON RECORD

IA No. 128867/2020 - EXEMPTION FROM FILING O.T.

IA No. 128866/2020 - GRANT OF BAIL

IA No. 13403/2012 - GRANT OF BAIL)

Date : 09-02-2021 This matter was called on for pronouncement of  
judgment today.

For Appellant(s) Mr. Pranjal Kishore, Adv.  
Mr. Aditya Jain-1, AOR

For Respondent(s) Mr. Sumeer Sodhi, AOR  
Mr. Hussain Ali, Adv.

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Hon'ble Mr. Justice Hemant Gupta pronounced the non-reportable  
judgment of the Bench comprising His Lordship and Hon'ble Mr.  
Justice S. Ravindra Bhat.

The Appeal is partly allowed in terms of the signed non-  
reportable judgment.

Pending applications, if any, stand disposed of.

(R. NATARAJAN)  
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)  
COURT MASTER (NSH)

(Signed non-reportable judgment is placed on the file)